PUNJAB GOVT. GAZ. (EXTRA), MARCH 2, 2021
(PHALGUNA 11, 1942 SAKA)

CHANDIGARH, TUESDAY, MARCH 2, 2021
(PHALGUNA 11, 1942 SAKA)

PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 2nd March, 2021

No. 5-PLA-2021/5.-The Indian Partnership (Punjab Amendment) Bill, 2021 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

BILL NO. 5-PLA-2021

THE INDIAN PARTNERSHIP (PUNJAB AMENDMENT) BILL, 2021

A

BILL

further to amend the Indian Partnership Act, 1932, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India, as follows: -

(1224)
1. (1) This Act may be called the Indian Partnership (Punjab Amendment) Act, 2021.

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

2. In the Indian Partnership Act, 1932, in its application to the State of Punjab, for Schedule I, the following Schedule shall be substituted, namely:

"SCHEDULE-I

MAXIMUM FEES

[See sub-section (1) of section 71]

<table>
<thead>
<tr>
<th>Document or act in respect of which the fee is payable</th>
<th>Maximum Fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>Statement under section 58</td>
<td>Five thousand rupees</td>
</tr>
<tr>
<td>Statement under section 60</td>
<td>Five hundred rupees</td>
</tr>
<tr>
<td>Intimation under section 61</td>
<td>Five hundred rupees</td>
</tr>
<tr>
<td>Intimation under section 62</td>
<td>Five hundred rupees</td>
</tr>
<tr>
<td>Notice under section (1) and (2) of section 63</td>
<td>Five hundred rupees</td>
</tr>
<tr>
<td>Application under section 64</td>
<td>Five hundred rupees</td>
</tr>
<tr>
<td>Inspection of the Register of Firms under sub-section (1) of section 66</td>
<td>one hundred rupees for inspection</td>
</tr>
<tr>
<td>Inspection of the Register of Firms under sub-section (2) of section 66</td>
<td>One hundred rupees for</td>
</tr>
<tr>
<td>Copies from the Register of Firms</td>
<td>Inspection of all documents related to one Firm</td>
</tr>
<tr>
<td></td>
<td>Twenty rupees for each hundred words or part thereof.&quot;</td>
</tr>
</tbody>
</table>
STATEMENT OF OBJECTS AND REASONS

1) In the Indian Partnership Act, 1932 (9 of 1932) as per its applicability in the State of Punjab, the prescribed fee structure for various services as contained in SCHEDULE-I, appended to the said Act is very meagre and has become irrelevant with passage of time. This fee structure has not been revised since the aforesaid Act came into force. However, some of the States have already revised the fee structure for the various services. Therefore, it has become necessary to revise the fee structure as contained in SCHEDULE-I, by amending the SCHEDULE-I Appended to the Indian Partnership Act, 1932.

2) The bill seeks to achieve the above objects.

SUNDER SHAM ARORA,
Industries & Commerce Minister,
Punjab.

CHANDIGARH SHASHI LAKHANPAL MISHRA,
THE 2nd MARCH, 2021 SECRETARY.